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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

O.A. No.487/97

Date of Decision: 11th July 1997

BETWEEN:

P. Radhakrishna .. Applicant

AND

1. Union of India represented by  
The Chief Postmaster-General,  
Andhra Pradesh Circle,  
HYDERABAD - 500 001.
2. The Director of Postal Services,  
Hyderabad City Region,  
Hyderabad - 500 001. .. Respondents

Counsel for the Applicant: Sri Y. Appala Raju

Counsel for the Respondents: Sri K. Ramuloo

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

THE HON'BLE SRI B.S. JAI PARAMESHWAR: MEMBER (JUDL.)

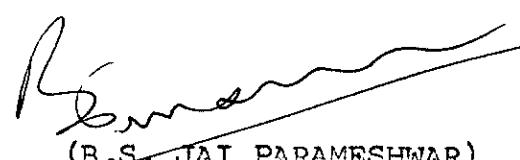
ORDER

(Per Hon'ble Sri H. Rajendra Prasad: Member (Admn.)

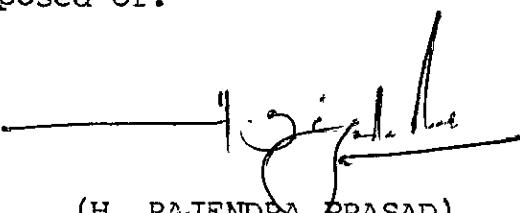
Heard Mr. Y. Appala Raju for the applicant and  
Mr. K. Ramuloo for the respondents.

The issues arising in this OA have already been examined  
and decided in OA No. 1283/95 where the question was gone into in  
great detail. The direction given in the said OA shall, therefore,  
operate in the instant OA as well.

Thus the OA is disposed of.

  
(B.S. JAI PARAMESHWAR)  
MEMBER (JUDL.)

11.7.97

  
(H. RAJENDRA PRASAD)  
MEMBER (ADMN.)

KSM

Date: 11th July 1997

  
Deputy Registrar (O) cc.